THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR ORDER SHEET

23/2003 in a APPLICATION NO.: 458=12-01

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY ORDER OF THE TRIBUNAL 4.6.2003 Mr. P. N. Jatti, counsel for the applicant. Mr. B. N. Sandhu counsel for the respondents. The learned counsel for the respondents states that Hon'ble High Court has stayed the $C^{c'}$ Since the Hon'ble High Court has stayed Proceedings. the Contempt Proceedings, no cognizance can be taken. Therefore, this Contempt Petition is dismissed. GUPTA) SRIVASTAVA) MEMBER (A) VICE CHAIRMAN